

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

CORRIGENDUM.

Dated, Shillong the 30th June, 2016.

No. LJ (A) 77/2000/Pt./216 – Please read “Khasi and Jaintia Hills District” in place of “Garo Hills District” as appeared in this Department’s letter No. LJ (A) 77/2000/Pt./208 dt. 28.06.2016.



(L.M. Sangma)

Special Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt./208-A

Dated, Shillong the 30th June, 2016.

Copy to :-

1. P.S. to Chief Minister for information of Hon’ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon’ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General’s, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. District & Sessions Judge, West Jaintia Hills District, Jowai.
8. Shri Febroneous S. Sangma, Chief Judicial Magistrate, Jowai.
9. The Deputy Commissioner, West Jaintia Hills District, Jowai for favour of information and necessary action.
10. All Deputy Commissioners.
11. Judicial Magistrate 1st Class Amlarem (Civil) Sub-Division, Amlarem.
12. The Director General of Police, Meghalaya, Shillong.
13. The Superintendent of Police, West Jaintia Hills District, Jowai.
14. Government Pleader/Public Prosecutor, West Jaintia Hills District, Jowai.
15. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
16. Treasury Officer, Jowai.
17. Home (Police) Department.
18. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
19. Personnel (A) Department.
20. Law (B) Department.
21. Personal file of the officer.
22. DEO, Law Department.
23. Guard file.

By Order etc.,



Special Secretary to the Government of Meghalaya,
Law Department.